

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8620/2015

STATE OF U.P. & ANR.
VERSUS

Appellant(s)

MOTI LAL

Respondent(s)

Date : 02-08-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. As per the office report dated 15th May, 2023, service report has been received back through an e-mail in respect of the respondent stating that the Gram Pradhan has certified that the addressee is residing in another place (i.e. Mainpuri, U.P.) with his daughter and the notice has been pasted at his premises.
2. Record of Proceedings show that none has been appearing for the respondent. However, in the interest of justice, it is deemed appropriate to direct the appellants to make efforts to serve the respondent at the available address and file an affidavit of service within two weeks.
3. Dasti service, in addition, is permitted.
4. List after two weeks.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)